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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

OA No.733 of 2010

Cuttack, this the 26<sup>th</sup> November, 2010

K.Satyanarayan .... Applicant  
Versus  
Union of India & Others .... Respondents

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**THE HON'BLE MR. C.R. MOHAPATRA, ADMN. MEMBER**  
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Applicant is at present working as Junior Telephone Operator, Koraput under SSE/Tele/ARK, Dist. Koraput. He sought his transfer and posting to Visakhpatnam especially for the reason that he is a heart patient and is under treatment at Apollo Hospital and that there is no heart specialist available at Koraput. It is ~~the~~ specific case of the Applicant that there are vacancies available at Visakhpatnam. Despite availability of vacancies and representation his case has not received due sympathy. Hence by filing the present OA he sought direction to Respondent No.2 to consider his transfer and posting to Visakhkpatnam. In support of his heart ailment, copies of the medical papers have also been produced by him. Copy of this OA has been served in advance on Mr. S.K.Ojha, Learned Standing Counsel for Railways who is

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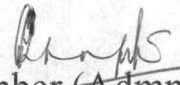
present in Court. Heard Learned Counsel for both sides and perused the materials placed on record. It appears from the record that the applicant requested for his transfer on health ground through representation under Annexure-A/8 dated 06.09.2010 submitted to the DRM, ECoRly/WAT Division and it is the case of the applicant that no decision has yet been taken thereon till date. Though transfer and posting of the employees is within the domain of the authority yet this is a case which needs sympathetic consideration keeping in mind the serious ailment suffered by the applicant. In view of the above, without expressing any opinion on the merit of the matter this OA is disposed of at this admission stage with direction to the Respondent No.2 to consider the request of the applicant for his posting sympathetically and pass a reasoned order on the representation of the applicant under Annexure-A/8 within a period of 45 days from the date of receipt of copies of this order.

Send copies of this order along with OA to the Respondent No.2 at the cost of the Applicant for which Learned Counsel for the Applicant undertakes to furnish

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the postal requisite in course of the day after which free copies of this order be given to Learned Counsel for both sides.

  
Member (Admn.)

